

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 639  
ANSWERED ON 25<sup>th</sup> JULY, 2024**

**E-VEHICLE POLICY**

**639. SHRI C M RAMESH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has recently approved e-vehicle policy for the country and if so, the aims and objectives of the Policy;**
- (b) the details of concessions for domestic investors and foreign investors under the said policy;**
- (c) the extent to which the said policy will help to make India an EV manufacturing hub; and**
- (d) the percentage of domestic value addition made compulsory for EV manufacturers under this policy?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (c) Ministry of Heavy Industries has notified a Scheme namely 'Scheme to Promote Manufacturing of Electric Passenger Cars in India' (SPMEPCI) on 15.03.2024 to attract investment from**

**global EV manufactures and promote India as a manufacturing destination for e-vehicles.**

**(b) (i) Under the SPMEPCI scheme, the applicants are allowed to import Completely Built-in Unit (CBU) of e-4W manufactured by them at a reduced customs duty of 15% subject to the conditions as per this Scheme.**

**(ii) Under this scheme, EV passenger cars (e-4W) can initially be imported with a minimum Cost, Insurance & Freight (CIF) value of USD 35,000 at a duty rate of 15% for a period of 5 years from the date of issuance of approval letter by Ministry of Heavy Industries. The maximum number of e-4W allowed to be imported per year at the aforesaid reduced duty rate shall be capped at 8000. The carryover of unutilized annual import limits would be permitted.**

**(iii) The maximum number of EVs to be imported under this Scheme shall be such that the total duty foregone will be limited to the lower of the following:**

- 1. The maximum duty foregone per applicant (limited to Rs. 6,484 crore) or,**
- 2. Committed investment of the applicant (in crore).**

**(d) The applicant company or its Group of company (ies) will need to meet the following common criteria to qualify and receive benefits under the scheme:-**

<b>Eligibility Criteria</b>	<b>Auto Original Equipment Manufacturer (OEM)</b>
<b>Global group Revenue (from automotive manufacturing), based on latest audited annual financial statements at the time of application.</b>	<b>Minimum Rs. 10,000 crore</b>
<b>Investment, based on the</b>	<b>Global Investment of</b>

<b>latest audited annual financial statements at the time of application</b>	<b>Company or its Group at Company(ies) in fixed assets (gross block) of Rs. 3,000 crore</b>
<b>Minimum Investment Commitment in India during a 3-year window</b>	<b>Rs. 4,150 crore</b>
<b>Maximum Investment Commitment in India during a 3-year window</b>	<b>No limit</b>
<b>Domestic value addition criteria during manufacturing</b>	<b>25% to be achieved within 3 years and 50% to be achieved within 5 years from date of issuance of approval letter by Ministry of Heavy Industries / Project Management Agency (PMA).</b>

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